

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 131/MP/2022

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking implementation of Order dated 7.1.2022 in Petition No. 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs.

Petitioner : Jhajjar Power Limited

Respondents : UHBVNL and 4 others

Date of Hearing: **31.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present: Shri Vishrov Mukherjee, Advocate, JPL
Shri Damodar Solanki, Advocate, JPL
Shri Jogendra Behra, JPL
Ms. Poorva Saigal, Advocate, UHBVN & DHBVN
Ms. Anumeha Smiti, Advocate, UHBVN & DHBVN
Shri Venkatesh, Advocate, TPTCL
Shri Suhael Buttan, Advocate, TPTCL
Shri Vedant, Advocate, TPTCL
Shri Nimesh Jha, Advocate, TPDDL
Shri Deepak Thakur, Advocate, TPDDL

Record of Proceedings

Since the order in the Petition (which was reserved on 25.4.2023) could not be issued prior to one Member, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. At the outset, the learned counsels for the Petitioner and the Respondents submitted that since pleadings and arguments have already been completed, the Commission may reserve its order in the petition. Based on the consent of the parties, the order in the petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

